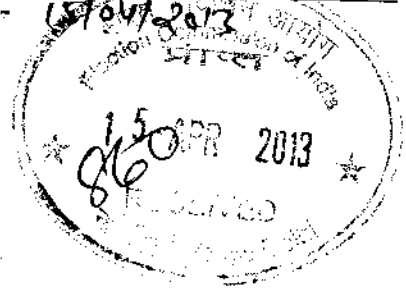


(170)

Maheshwari Associates

Financial & Management Consultant,
Advisors to Political Parties, Co-operatives,
Charitable Institutions & Commercial Establishments.

Date: - 15/04/2013



To
The Secretary
Election Commission of India
Nirvachan Sadan, Ashok Road
New Delhi - 110 001

Sub: Submission of copy of Income Tax Return and final Account of the Party.

Ref: **Bhartiya Sant Mat Party**
Bahu Jholari Road, Vill & PO Nahar
Teh. Kosli, Dist Rewari, Haryana
56/67/2010

Dear Sir,

In Connection with the above please find enclosed herewith the following:-

- (1) Copy of receipt of Income tax Return for the Year ended on 31st March 2011 & 2012.
- (2) Copy of final Accounts:-
 - (a) Balance sheet, The state of affairs as on 31st March 2011 & 2012.
 - (b) Income & Expenditure Accounts for the year ended 2011 & 2012.
- (3) Copy of List of Executive Body & PAN .

Kindly place the same on record and acknowledge the receipts.

Thanking You.

Yours faithfully

Anoop Maheshwari
(Associate)

m
16-4-13
PPEMS

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S. Na. 14 (R)
Handwritten signature/initials

To,
The BEJANDRA GOSWAMI
National President
BHARTIYA SANT MAT PARTY
Bahu Jhulari Road, Vill & PO Nahar
Teh. Kushi, Distt Rewari, Haryana

We have audited the attached Balance Sheet of **BHARTIYA SANT MAT PARTY**, Bahu Jhulari Road, Vill & PO Nahar, Teh. Kushi, Distt Rewari, Haryana (**PAN NOT YET ALLOTTED**) as at **31st March 2012** and the Income and Expenditure Account of the party, for the year ended on that date and its Branches. These financial statements are the responsibility of the management of the **BHARTIYA SANT MAT PARTY**. Our responsibility is to express an opinion on these financial statements based on our audit.

We conduct our audit in accordance with auditing standards generally accepted in India. Those standards required that we plan and perform the audit to obtain reasonable assurance, examined on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall financial statement presentation. We believe that our audit provides a reasonable basis for our opinion.

Subject to the notes on account forming part of the Balance Sheet and Income & Expenditure Account we report as under:-

- i) We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
- ii) In our opinion, proper books of account have been kept by the above named Organization so far as appears from our examination of those books.
- iii) The Balance Sheet and the Income and Expenditure Account dealt with by this report are in agreement with the books of account.
- iv) In our opinion and to the best of our information and according to explanations given to us, the said accounts give a true and fair view:-
 - a) In the case of the Balance Sheet, the State of affairs of the above named Political party as on **31st March 2012**.
 - b) In case of Income and Expenditure Account, the excess of income over Expenditure of the above named Political party for the year ending as on **31st March 2012**.

New Delhi.
Date 23-09-2012

For S. Jetley & Co
Chartered Accountants



BHARTIYA SANT MAT PARTY

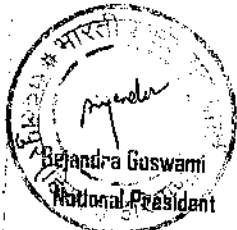
Babu Jhulari Road, Vill+Post- Nahar, Tahsil - Kosli, Distt. Rewadi, Haryana -123303

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Balance Sheet . as at 31st March 2012

Sources of Funds :		Current Year	Current Year
		Amount ₹	Amount ₹
CORPS FUND			
<i>Reserves and Surplus</i>			
Opening Balance		1376.00	1,376.00
Excess of Income over Expenditures		9,948.00	1,121.00
		11,324.00	255.00
Total		11,324.00	1,376.00
Application of Funds :			
		Current Year	Current Year
		Amount ₹	Amount ₹
Current Assets			
Cash - in -hand & Bank Balance		11,324.00	1,376.00
Cash-in-hand	424.00		1,376.00
Punjab National Bank	10900.00		
Total		11,324.00	1,376.00

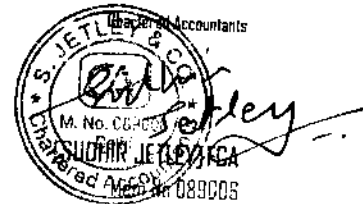
for BHARTIYA SANT MAT PARTY



Auditors Report

As per our separate report of even date

for S. JETLEY & CO



Place: Delhi
Date: 23/9/2012

Government of India



सत्यमेव जयते

INCOME-TAX DEPARTMENT
ACKNOWLEDGEMENT

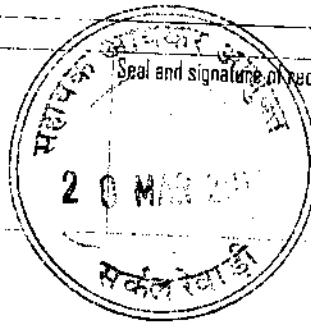
Received with thanks from **BHARTIYA SANT MAT PARTY** a return of income and/or return of fringe benefits in Form No. ITR 7 for assessment year 2012-2013, having the following particulars.

Name BHARTIYA SANT MAT PARTY	PAN AABAB9172E
Flat/Door/Block No BAHU JHOLARI ROAD	Name of Premises/Building/Village
Road/Street/Post Office THE KOSLI	Area/Locality VILL & Po NAHAR
Town/City/District DISTT REWARI	State HARYANA
Designation of Assessing Officer (Ward/Circle)	REWARI
Status Code 08/09	Original

1	Gross total income	1	NIL
2	Deductions under Chapter-VI-A	2	NIL
3	Total Income	3	NIL
3a	Current Year Loss (if any)	3a	NIL
4	Net tax payable	4	NIL
5	Interest payable	5	NIL
6	Total tax and interest payable	6	NIL
7	Taxes Paid	7	NIL
	a Advance Tax	7a	NIL
	b TDS	7b	NIL
	c TCS	7c	NIL
	d Self Assessment Tax	7d	NIL
	e Total Taxes Paid (7a+7b+7c+7d)	7e	NIL
8	Tax Payable (6-7e)	8	NIL
9	Refund (7e-6)	9	NIL

Receipt No
Date

245



Seal and signature of receiving official

20 MAR 2013

सरकारी कार्यालय

INDIAN INCOME TAX RETURN

(For person including companies required to furnish return under section 139 (4A) or section 139 (4B) or section 139 4(C) or section 139 (4D))
(Please see rule 12 of the Income-tax Rules, 1962)
(Also see attached instructions for guidance)

Assessment Year
2012-13

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Part A - GEN			
Name (as mentioned in deed of creation / establishing / incorporation / formation) BHARTIYA SANT MAT PARTY			PAN AABAB9172E
Flat/Door/Block No. BAHU JHOLARI ROAD	Name of Premises / Building / Village MOH. ASTUPURA		Date of formation / incorporation (DD/MM/YYYY) 27/02/2010
Road / Street / Post Office TEHSIL KOSLI	Area / Locality VILL & P O NAHAR		Status (see instructions) POLITICAL PARTY
Town / City / District DISTT REWARI	State HARYANA	Pin code 123303	08/09
Office Phone Number with STD code	Fax Number	Income Tax Ward / Circle	
E mail Address pkmah@rediffmail.com			
Is there any change in address? <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No			
Name of the project / institutions run by you. Political Party			
Return filed (Tick) Please see instruction number - 5)			
<input type="checkbox"/> Before due date - 139 (1)		<input checked="" type="checkbox"/> After due date - 139 (4)	
<input type="checkbox"/> Revised Return - 139(5)		<input type="checkbox"/> 139(9) <input type="checkbox"/> 142 (1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A <input type="checkbox"/> 153C	
Return furnished under section ? <input type="checkbox"/> 139 (4A)		<input checked="" type="checkbox"/> 139 (4B) <input type="checkbox"/> 139 (4C) <input type="checkbox"/> 139 (4D)	
If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)		NA	
Residential Status? (Tick)		<input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-resident	

For Office Use Only	For Office Use Only
	Receipt No.
	Date
	Seal and Signature of receiving official

A	a	Whether one of the charitable purposes is advancement of any other object of general public utility ?	(Tick) <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	
	b	If (a) above is YES, whether there is activity of a commercial nature referred to in section 2(15)	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	
	c	If (b) above is YES, whether the aggregate annual receipt from the commercial activity exceeds Rs. 25 lakhs ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	
B	Whether claiming exemption u/s 10 ?	NOT UNDER 10 UNDER 13A Political Party	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	

C	a	Whether claiming exemption u/s 10 (23C) sub-clause (iii) or (iii)(a) ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, whether annual receipts exceeds Rs. 1 crore ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
D	a	Whether Registered u/s 12A/ 12AA ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Registration No. Date of Registration (DD/MM/YYYY)	
E	A	Whether approval under section 35 has been received ?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Approval No. _____ Date of Approval ___/___/___ (DD/MM/YYYY) Registration valid upto ? ___/___/___ (DD/MM/YYYY)	NA
F	a	Whether approval obtained u/s 80G?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Approval No. _____ Date of Approval ___/___/___ (DD/MM/YYYY)	
G	Is there any change in the objects / activities during the year ?		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No

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H	a	Whether registered under Foreign Contribution (Regulation) Act, 1976 (FCRA)?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	b	If yes, then enter Registration No. _____ date of Registration / / (DD/MM/YYYY)	
	c	Then amount of contribution received from outside India.	
I	Whether liable to tax at maximum marginal rate under section 164		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
J	Is this your first return?		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
Are you liable for audit? <input type="checkbox"/> (tick) Yes <input checked="" type="checkbox"/> No. If yes, furnish following information-			
Section under which you are liable for audit (specify section)			
a	Name of the auditor signing the tax audit report		
b	Membership No. of the auditor		
c	Name of the auditor (proprietorship/ firm)		
d	Permanent Account Number (PAN) of the proprietorship / firm		
e	Date of audit report		

Part B - II		STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31 ST MARCH 2012	
1	Income from other sources (as per item no. 5 of Schedule DS)	1	9948.00
2	Income for house property (as per item no. 3c of Schedule HP)	2	NIL
3	Income under the head Capital Gains	3	
	i Short term (under section 111A) (A6 Sch - CG)	3i	NIL
	ii Short term others (A7 Sch - CG)	3ii	NIL
	iii Long term (B3 Sch. CG)	3iii	NIL
	iv Total	3iv	0
4	Profit and gains of business or profession as per item no. D34 of Schedule BP	4	NIL
5	Gross Income (1+2+3ivi+4)	5	9948.00
6	Deductions	6	
	i Amount applied to charitable or religious purposes in India during the previous year	6i	NIL
	ii Amount deemed to have been applied to charitable or religious purposes in India during the previous year - clause (2) of Explanation to section 11 (1)	6ii	NIL
	iii Amount accumulated or set apart / finally set apart for application to charitable or religious purposes to the extent it does not exceed 15 percent of income derived from property held in trust wholly or in part only for such purposes under section 11 (1) (a)	6iii	NIL
	iv Amount eligible for exemption under section 11 (1) (c)	6iv	NIL
	v Amount eligible for exemption under section 11 (1) (d)	6v	NIL
	vi Amount in addition to the amount referred to in (iii) above accumulated or set apart for specified purposes if all the conditions in section 11 (2) are fulfilled	6vi	NIL
	vii Income claimed exempt under section 10	6vii	NIL
	viii Income claimed / exempt under section 13A in case of a political party (also fill Schedule LA)	6viii	9948.00
	ix Total	6ix	NIL
7	Additions	7	
	i Income chargeable under section 11 (1B)	7i	NIL
	ii Income chargeable under section 11 (3)	7ii	NIL
	iii Income in respect of which exemption under section 11 is not available by virtue of provisions of section 13	7iii	NIL
	iv Income chargeable under section 12(2)	7iv	NIL
	v Total (7i+7ii+7iii+7iv)	7v	NIL
8	Income chargeable u/s 11(4) (as per item no. E36 of Schedule BP)	8	NIL
9	Gross Total Income (5-6ix+7v+8)	9	NIL
10	Deductions under chapter VIA, if any	10	NIL
11	Total Income (9-10)	11	NIL
12	Net Agricultural income for rate purpose	12	NIL
13	Income included in 11 above chargeable at special rates	13	NIL
14	Income chargeable at normal rates	14	NIL
15	Anonymous donations to be taxed under section 11589C @30%	15	0
16	Income chargeable at maximum marginal rates	16	NIL

Part B - TII		Computation of Tax liability on total income	
1	1a	Tax payable on deemed total income under section 115JB (7 of Schedule MAT)	Nil
	1b	Surcharge on (a) above	Nil
	1c	Education Cess on (1a+1b) above	Nil
	1d	Total tax Payable u/s 115JB (1a+1b+1c)	Nil
2	Tax payable on total income in item II of Part B-TI		
	a	Tax at normal rates	Nil
	b	Tax at special rate (II of Schedule - SI)	Nil
	c	Tax on anonymous donation u/s 115BBC @30%	NIL
	d	Tax at maximum marginal rate	NIL
	e	Tax payable on Total Income in item II of Part B-TI (2a+2b+2c+2d)	Nil
3	Surcharge on 2e		Nil
4	Education cess, including secondary and higher education cess on (2e+3)		Nil
5	Gross tax liability (2e+3+4)		Nil
6	Gross tax payable (higher of 5 and 1d)		Nil
7	Credit under section 115JAA of tax paid in earlier year (if 5 is more than 1d) (5 of Schedule MAT)		Nil
8	Tax payable after credit under section 115JAA [(6-7)]		Nil
9	Tax relief		
	a	Section 80/90A	Nil
	b	Section 91	Nil
	c	Total (9a+9b)	Nil
10	Net tax liability (8-9c)		Nil
11	Interest payable		
	a	For default in furnishing the return (section 234A)	Nil
	b	For default in payment of advance tax (section 234B)	Nil
	c	For deferment of advance tax (section 234C)	Nil
	d	Total Interest Payable (11a+11b+11c)	Nil
12	Aggregate liability (10+11d)		Nil
13	Taxes Paid		Nil

a	Advance Tax (from Schedule - IT)	13a	Nil
b	TDS (column 7 of Schedule - TDS)	13b	Nil
c	TCS (column 5 of Schedule - TCS)	13c	Nil
d	Self Assessment Tax (from Schedule - IT)	13d	Nil
e	Total Taxes Paid (13a+13b+13c+13d)	13e	Nil
14	Amount payable (Enter if 12 is greater than 13e, else enter 0)	14	Nil
15	Refund (if 13e is greater than 12), also give the bank account details in Schedule - BA	15	Nil

Schedule BA Please furnish the following information in respect of bank account

1	Enter your bank account number (mandatory in all cases)	6941002100000216
2	Do you want your refund by <input type="checkbox"/> Cheque or <input type="checkbox"/> deposited directly into your bank account? (tick as applicable)	
3	Give additional details of your bank account	PUNJAB NATIONAL BANK
MICR Code	NON-MICR	Type of Account (tick as applicable) <input type="checkbox"/> Savings <input checked="" type="checkbox"/> Current
Do you have, -		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
(i) any asset (including financial interest in any entity) located outside India or		
(ii) signing authority in any account located outside India?		
<i>[applicable only in case of a resident] (Ensure Schedule FA is filled up if the answer is Yes)</i>		

Number of document / statements attached

Sl.No.	Description	In figures	In words	Sl. No.	Description	In figures	In words
a	Audit report in Form No. 10B	0	NIL	e	Income and expenditure account	1	One
b	Audit report in Form No. 10BB	0	NIL	f	Balance Sheet	1	One
c	Applications for exercising options under section 11(I)	0	NIL	h	TDS certificates	0	NIL
d	Form 10DB / 10DC	0	NIL	g	Others		

VERIFICATION

I, **BALWANT SINGH** S/o of SH, holding permanent account number _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules, statements, etc accompanying it is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year 2012-2013. I further declare that I am making this return in my capacity as- **NATIONAL TREASURER** and I am also competent to make this return and verify it.

Place MAU

Date 11/03/2013

Sign here

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Schedule I Details of amounts / accumulated / set apart within the meaning of section II (2) NIL							
Year of accumulation	Amount accumulated	Whether invested in accordance with the provisions of section II (5) (tick as applicable)		Purpose of accumulation	Amount applied during the year	Balance amount available for application	Amount deemed to be income within meaning of sub-section (3) of section II
(1)	(2)	(3)		(4)	(5)	(6)	(7)
NIL		<input type="checkbox"/>	Yes	<input checked="" type="checkbox"/>	No		
Total	0					0	0

Schedule J Statement showing the investment of all funds as on the last day of the previous year					
A Details of investment / deposits made under section II (5)					
Sl. No.	Made of investment as per section II(5)	Date of investment	Date of maturity	Amount of investment	Maturity amount
(1)	(2)	(3)	(4)	(5)	(6)
i	NIL	NIL	NIL	NIL	NIL
TOTAL					

B Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section I3 (3) have a substantial interest.							
Sl. No.	Name and address of the concern	Where the concern is a company (tick as applicable)	Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceed 5 percent of the capital of the concern during the previous year (tick as applicable)
(1)	(2)	(3)		(4)	(5)	(6)	(7)
i		<input type="checkbox"/>	Yes	<input checked="" type="checkbox"/>	No		
TOTAL			0	0	0	0	<input type="checkbox"/> Yes <input type="checkbox"/> No

C Other investments as on the last day of the previous year					
Sl. No.	Name and address of the concern	Whether the concern is a company (tick as applicable)	Class of shares held	Number of shares held	Nominal value of investment
(1)	(2)	(3)		(4)	(5)
i		<input type="checkbox"/>	Yes	<input checked="" type="checkbox"/>	No
TOTAL					

D Voluntary contributions / donation received in kind but not converted into investments in the specified modes u/s II (5) within the time provided				
Sl. No.	Name and address of the donor	Value of contribution / donation	Amount out of (3) invested in modes prescribed under section II(5)	Balance to be treated as income under section II (3)
(1)	(2)	(3)	(4)	(5)
i	NIL	NIL	NIL	NIL
TOTAL				

Schedule K Statement of particulars regarding the Author (s) / Founder(s) / Trustee (s) / Manager (s), etc., of the Trust or Institution		
A Name(s) of author(s) / founder(s) / and address(es), if alive		
Sl. No.	Name and address	PAN
	AS PER LIST ATTACHED	

B Name (s) of the person (s) who was / were trustee (s) / manager (s) during the previous year (s)		
Sl.No.	Name and address	PAN
	AS PER LIST ATTACHED	

C Name (s) of the person (s) who has / have made substantial contribution to the trust / institution in terms of section I3 (3) (b)		
Sl. No.	Name and address	PAN
1	AS PER form 24A attached	
2		

D Name (s) of relative (s) of author (s), founder (s), trustee (s), manager (s), and substantial contributor (s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives		
Sl. No.	Name and address	PAN
	NIL	

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Schedule LA		Political Party	
1	Whether books of account were maintained? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
✓	Whether record of each voluntary contribution in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
3	Whether the accounts have been audited? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No
	If yes, date of audit?	DD/MM/YYYY 23/09/2012	
4	Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted? (tick as applicable <input type="checkbox"/>)	<input checked="" type="checkbox"/> Yes	<input type="checkbox"/> No

Schedule OS		Income from other sources	
Do you have any income under the head income from other sources? (if "yes" please enter following details)		<input type="checkbox"/> Yes	<input checked="" type="checkbox"/> No
1	Income other than from owning race horse (s):-		
	a Voluntary contributions / donations for corpus	la	0
	b Voluntary contributions / donation for other than corpus	lb	74076.00
	c Dividends, Gross	lc	Nil
	d Interest, Gross	ld	Nil
	e Rental income from machinery, plants, buildings, etc., Gross	le	Nil
	f Other income (Gross)	lf	Nil
	g Total (la+lb+lc+ld+le+lf)	lg	74076.00
	h Deduction under section 57:-		
	i Expenses / Deductions	hi	64128.00
	ii Depreciation	hii	Nil
	iii Total	hiii	Nil
	i Balance (lg-hiii)	li	9948.00
2	Winnings from lotteries, crossword puzzles, races, etc.	2	Nil
3	Income from other sources (other than from owning race horses) (li+2) (enter li as nil if loss)	3	Nil
4	Income from owning and maintaining race horses		
	a Receipts	4a	Nil
	b Deductions under section 57 in relation to (4)	4b	Nil
	c Balance (4a-4b)	4c	Nil
5	Income chargeable under the head "Income from other sources" (3+4c) (enter 4c as nil if loss)	5	9948.00

Schedule HP		Details of Income from House Property (Please refer to instructions)	
Do you have any income under the head house property?		<input type="checkbox"/> Yes	<input checked="" type="checkbox"/> No (if "yes" please enter following details)
1	Address of property 1	Town/ City NA	State NA PIN Code NA
	Is the property co-owned?	<input type="checkbox"/> YES	<input checked="" type="checkbox"/> NO (if "YES" please enter following details)
	Your percentage of share in the property.		
S.No	Name of Co-owner(s)	PAN of Co-owner (s) (optional)	Percentage Share in Property (optional)
i			
	(Tick) <input type="checkbox"/> if let out	<input type="checkbox"/>	
	Name of Tenant	PAN of Tenant (optional)	
	NA	NA	
a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)	1a	Nil
b	The amount of rent which cannot be realized	1b	Nil
c	Tax paid to local authorities	1c	Nil
d	Total (1b + 1c)	1d	Nil
e	Balance (1a - 1d)	1e	Nil
f	30% of 1e	1f	Nil
g	Interest payable on borrowed capital	1g	Nil
h	Total (1f + 1g)	1h	Nil
i	Income from house property 1 (1e - 1h)	1i	Nil
2	Address of property 2	Town/ City NA	State NA PIN Code NA
	Is the property co-owned?	<input type="checkbox"/> YES	<input type="checkbox"/> NO (if "YES" please enter following details)
	Your percentage of share in the property.		
S.No	Name of Co-owner(s)	PAN of Co-owner (s) (optional)	Percentage Share in Property (optional)
i			
	(Tick) <input type="checkbox"/> if let out	<input type="checkbox"/>	
	Name of Tenant	PAN of Tenant (optional)	
	NA	NA	
a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)	2a	
b	The amount of rent which cannot be realized	2b	Nil
c	Tax paid to local authorities	2c	Nil
d	Total (2b + 2c)	2d	Nil
e	Balance (2a - 2d)	2e	Nil
f	30% of 2e	2f	Nil
g	Interest payable on borrowed capital	2g	Nil

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h	Total (2f + 2g)			2h	Nil
i	Income from house property 2 (2e - 2h)			2i	Nil
3 Income under the head "Income from house property"					
a	Rent of earlier years realized under section 25A/AA			3a	Nil
b	Arrears of rent received during the year under section 25B after deducting 30%			3b	Nil
c	Total (3a + 3b + i + 2i)			3c	Nil

Note: Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule CG		Capital Gains	
Do you have any income under capital gains? <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No (if "yes" please enter following details)			
A Short-term capital gain			
I From assets			
a	Full value of consideration	1a	Nil
b Deductions under section 48			
i	Cost of acquisition	6i	Nil
ii	Cost of Improvement	bii	Nil
iii	Expenditure on transfer	biii	Nil
iv	Total (bi+bii+biii)	biv	Nil
c	Balance (3a-biv)	1c	Nil
d	Short-term capital gain (1c)		
2	Deemed short capital gain on depreciable assets	1d	Nil
3	Total short term capital gain (1d+2)	2	Nil
4	Exemption u/s II (IA)	3	Nil
5	Balance (3-4)	4	Nil
6	Short-term capital gain under section IIIA included in 5	5	Nil
7	Short-term capital gain other than referred to in section IIIA (5-6)	6	Nil
B Long term capital gain			
1 Asset in the case of others where proviso under section 112 (1) not exercised			
a	Full value of consideration	1a	Nil
b Deductions under section 48			
i	Cost of acquisition after indexation	bi	Nil
ii	Cost of improvement after indexation	bii	Nil
iii	Expenditure on transfer	biii	Nil
iv	Total (bi+bii+biii)	biv	Nil
c	Balance (1a-biv)	1c	Nil
d	Net balance (1c)	1d	Nil
e	Exemption u/s II (IA)	1e	Nil
f	Total Long-term where proviso under section 112 (1) is not exercised (1d-1e)	1f	Nil
2 Asset in the case of others where proviso under section 112 (1) exercised			
a	Full value of consideration	2a	Nil
b Deductions under section 48			
i	Cost of acquisition without indexation	bi	Nil
ii	Cost of improvement without indexation	bii	Nil
iii	Expenditure on transfer	biii	Nil
iv	Total (bi+bii+biii)	biv	Nil
c	Balance (2a-biv)	2c	Nil
d	Net balance	2d	Nil
e	Exemption u/s II (IA)	2e	Nil
f	Total Long-term where proviso under section 112 (1) is exercised (2d-2e)	2f	Nil
3	Total Long-term capital gain (1f (enter nil if loss) + 2f (enter nil if loss))	3	0
C Income chargeable under the head "CAPITAL GAINS" (A5+B3) (enter B3 nil, if loss)			
		C	Nil

Schedule BP		General	
Do you have any income under the head business and profession? <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No (if "yes" please enter following details)			
1	Nature of Business or profession (refer to the instructions)	1	
2	Number of branches	2	0
3	Method of accounting employed in the previous year (Tick) <input type="checkbox"/> mercantile <input type="checkbox"/> Cash		
4	Is there any change in method of accounting (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No		
5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	5	
6 Method of valuation of closing stock employed in the previous year			
a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		
b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		
c	Is there any change in stock valuation method (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No		
d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	6d	0

Schedule BP		Computation of income from business or profession	
From business or profession other than speculative business and specified business			
1	Profit before tax as per profit and loss account		
2	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)	2	Nil
3	Net profit or loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)	3	Nil
4	Profit or loss included in 1, which is referred to in section 44AD/44AE	4	Nil
5	Income credited to Profit and Loss account (included in 1) which is exempt		
	a Share of income from firm (s)	5a	Nil
	b Share of income from ADP / BBI	5b	Nil
	c Any	5c	Nil
	d Total exempt income	5d	Nil
6	Balance (1-2-3-4-5d)		
7	Expenses debited to profit and loss account considered under other heads of income	7	Nil
8	Expenses debited to profit and loss account which relate to exempt income	8	Nil
9	Total (7+8)	9	Nil
10	Adjusted profit or loss (5-9)		
11	Deemed income under section 33AB/33ABA/35ABB	11	Nil
12	Any other item or items of addition under section 28 to 44DA	12	Nil
13	Any other income not included in profit and loss account / any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)	13	Nil
14	Total (10+11+12+13)		
15	Deduction allowable under section 32 (i) (ii)	15	0
16	Any other amount allowable as deduction		
17	Total (15+16)	16	0
18	Income (14-17)	17	Nil
19	Profit and gains of business or profession deemed to be under -		
	i Section 44AD	19i	Nil
	ii Section 44AE	19ii	Nil
	iii Total (19i to 19ii)		
20	Profit or loss before deduction under section 10A/10AA/10B/10BA (18+19iii)	19iii	Nil
21	Deduction under section -	20	0
	i 10A	21i	Nil
	ii 10AA	21ii	Nil
	iii 10B	21iii	Nil
	iv 10BA	21iv	Nil
	v Total (21i+21ii+21iii+21iv)		
22	Net profit or loss from business or profession other than speculative business (20-21v)	21v	Nil
23	Net Profit or loss from business or profession after applying rule 7A or 7B (same as above in 22 except in case of special business after applying rule 7A or 7B)	A23	Nil
B	Computation of income from speculative business		
24	Net profit or loss from speculative business as per profit or loss account	24	Nil
25	Addition in accordance with section 28 to 44DA	25	Nil
26	Deduction in accordance with section 28 to 44DA	26	Nil
27	Profit or loss from speculative business (24+25-26)	27	Nil
C	Computation of income from specified business		
28	Net profit or loss from specified business as per profit or loss account (enter nil if loss)	28	Nil
29	Additions in accordance with section 28 to 44DA	29	Nil
30	Deduction in accordance with section 28 to 44DA (other than deduction u/s 35AD)	30	Nil
31	Profit or loss from specified business (28+29-30)	31	Nil
32	Deductions in accordance with section 35AD	32	Nil
33	Profit or loss from specified business (31-32) (enter nil if loss)	33	Nil
D	Income chargeable under the head 'Profits and gains' (A23+B27+C33)	034	0
E	Computation of income chargeable to tax under section 11 (4)		
35	Income as shown in the accounts of business under taking (refer section 11 (4))	E35	0
36	Income chargeable to tax under section 11(4) (D34-E35)	E36	0

Schedule CYLA		Details of Income after set-off of current years losses				
Sl. No.	Head / Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
			Total Loss	Total Loss	Total Loss	
Loss to be adjusted		1	2	3	4	5=1-2-3-4
i	House property	Nil	Nil	Nil	Nil	Nil
ii	Business (excluding speculation income)	Nil	Nil	Nil	Nil	Nil
iii	Speculation income	Nil	Nil	Nil	Nil	Nil
iv	Specified business income	Nil	Nil	Nil	Nil	Nil
v	Short-term capital gain	Nil	Nil	Nil	Nil	Nil
vi	Long-term capital gain	Nil	Nil	Nil	Nil	Nil
vii	Other sources (excluding profit from owning and maintaining race horses and winnings from lottery)	Nil	Nil	Nil	Nil	Nil
viii	Profit from owning and maintaining race horses	Nil	Nil	Nil	Nil	Nil
ix	Total loss set-off		0	0	0	0
x	Loss remaining after set-off		0	0	0	0

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Schedule MAT Computation of Minimum Alternate Tax payable under section 115JB

1	Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II and III of Schedule VI to the Companies Act, 1956 (If yes write '1', if no write '2')		2
2	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write '1', if no write '2')		2
3	Profit after tax as shown in the Profit and Loss Account (enter item 46 of Part A-P&L)		
4	Additions (if debited in profit and loss account)		3 Nil
	a	Income Tax paid or payable or its provision including the amount of deferred tax and the provision therefor	4a
	b	Reserve (except reserve under section 33AC)	4b
	c	Provisions for unascertained liability	4c
	d	Provisions for losses of subsidiary companies	4d
	e	Dividend paid or proposed	4e
	f	Expenditure related to exempt income under sections 10, 10AA, 11 or 12 (exempt income excludes income exempt under section 10(38))	4f
	g	Depreciation attributable to revaluation of assets	4g
	h	Others (including residual unadjusted items and provision for diminution in the value of any asset)	4h
	i	Total additions (4a+4b+4c+4d+4e+4f+4g + 4h)	
5	Deductions		4i
	a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	5a
	b	Income exempt under sections 10, 10AA, 11 or 12 (exempt income excludes income exempt under section 10(38))	5b
	c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	5c
	d	Loss brought forward or unabsorbed depreciation whichever is less	5d
	e	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	5e
	f	Others (including residual unadjusted items and the amount of deferred tax credited to P&L A/c)	5f
	g	Total deductions (5a+5b+5c+5d+5e + 5f)	5f
6	Book profit under section 115JB (3+4i-5g)		5g
7	Tax payable under section 115JB (18.5% of (6))		6 7

Schedule MAT C Computation of tax credit under section 115JAA

1	Tax under section 115JB in assessment year 2012-13 (1d of Part-BTTI)		1			
2	Tax under other provisions of the Act in assessment year 2012-13 (5 of Part-B-TTI)		2			
3	Amount of tax against which credit is available (enter (2 - 1) if 2 is greater than 1, otherwise enter 0)		3			
4	Utilisation of MAT credit Available [Sum of MAT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of MAT Credit Brought Forward]					
	S. No.	Assessment Year (A)	MAT Credit Brought Forward (B)	MAT Credit Utilised during the Current Year (C)	MAT credit for the Current Year (D) (enter 1-2, if 1 is greater than 2 otherwise enter 0)	Balance MAT Credit Carried Forward (E= B-C-D)
	i					
	Total					
5	Amount of tax credit under section 115JAA (enter 4 C(viii))		5			
6	Amount of MAT liability available for credit in subsequent assessment years (enter 4E(viii))		6			

Schedule SI Income chargeable to Income tax at special rates 1B (Please see instruction)

Sl. No.	Section Code	Special rate (%)	Income i	Tax thereon ii	Sl. No.	Section Code	Special rate (%)	Income i	Tax thereon ii
1	1A	15			6	58BD	15		
2	22	10			7				
3	21	20			8				
4	58B	30			9				
5	58BC	30			10				
ii	Total (iii to 10(i))								Nil

Schedule IT Details of Advance Tax and Self Assessment Tax Payment of Income-tax

Sl. No.	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
i	NA	NA	NA	Nil
NOTE Enter the totals of Advance tax and Self Assessment tax in Sl. No. 16 B of Part B-TT				

Schedule TDS Details of Tax Deducted at Source on Income (As per Form 16A issued by Deductor (s))

Sl. No.	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Financial year in which TDS is deducted	Total tax deducted	Amount out of (6) claimed this year
(1)	(2)	(3)	(4)	(5)	(6)	(7)
i	NA	NA	NA	NA	Nil	NA
NOTE Please enter total of column 7 of Schedule - TDS in 13(b) of Part B-TT						

Schedule TCS		Details of Tax Collected at Source (As per Form 270 issued by the Collector (s))		
Sl No (1)	Tax Deduction and Tax Collection Account Number of the Collector (2)	Name of the Collector (3)	Total tax Collected (4)	Amount out of (4) claimed during the year (5)
1	NA	NA		
Note: Please enter the Total of Column (5) in Sl. No. 15c of Part B-TT				Nil

Schedule FA		Details of Foreign Assets			
A Details of Foreign Bank Accounts					
Sl No (1)	Country Name (2)	Country Code (3)	Name and Address of the Bank (4)	Name mentioned in the account (5)	Peak Balance During the Year (in rupees) (6)
1	NA	NA		NA	
B Details of Financial Interest in any Entity					
Sl No (1)	Country Name (2)	Country Code (3)	Nature of entity (4)	Name and Address of the Entity (5)	Total Investment (at cost) (in rupees) (6)
1	NA	NA		NA	

Schedule FA		Details of Immovable Property			
Sl No (1)	Country Name (2)	Country Code (3)	Address of the Property (4)		Total Investment (at cost) (in rupees) (5)
1	NA	NA			

Schedule FA		Details of any other Asset			
Sl No (1)	Country Name (2)	Country Code (3)	Nature of Asset (4)	Total Investment (at cost) (in rupees) (5)	
1	NA	NA			

Schedule FA		Details of account(s) in which you have signing authority and which has not been included in A to D above.			
Sl No (1)	Name of the Institution in which the account is held (2)	Address of the Institution (3)	Name mentioned in the account (4)	Peak Balance/Investment during the year (in rupees) (5)	
1	NA	NA			

Note: Please refer to the instructions for filling up this schedule

FORM 24A
[See rule 65B]

- 1 Name of Political Party **BHARTIYA SANT MAT PARTY**
- 2 Status of the Political Party (recognised/unrecognised) **Unrecognised**
- 3 Address of the headquarters of the political party: **BAHU JHOLARI ROAD, VLL+POST- NAHAR, TAHSIL - KOSLI DISTT. REWARI, HARYANA -123303**
- 4 Date of registration of Political Party with Election Commission **56/67/2010/PPS-1, 08/07/2011**
- 5 Permanent Account Number (PAN) and Income-tax ward/Circle where return of the political party is filed: **APPLY FOR REWARI**
- 6 Details of the contributions received, in excess of rupees twenty thousand, during the Financial Year 2011-12: **NIL**

Sl No.	Name and Complete address of the contributing person/company	PAN (if any) and Income-Tax Ward/Circle	Amount of Contribution Rs.	Mode of Contribution *(Cheque/demand draft/Cash)	Remarks
1	BABU LAL, VILL.- GARHI, TAHSIL-KOSLI, DISTT. REWARI	NOT AVLABLE	21000/-	Cheque	

*In case of payment by cheque/demand draft, indicate name of the bank and branch of the bank on which the cheque/demand draft has been drawn.

- 7 In case the contributor is a company, whether the conditions laid down under section 293A of the companies Act, 1956(1 of 1956) have been complied with (A Copy of certificate to this obtained from the company should be attached).

Verification

I **BEJENDRA GOSWAMI**, son/daughter of **Sh. RAJA RAM** Solemnly declare that to the best of my knowledge and belief, the information given in this form is correct, complete and truly stated.

I further declare that I am verifying this form in my capacity as **National President**. On behalf of the political Party above named and I am also competent to do so.

Date - 29/11/2012
Place



Bejendra
BEJENDRA GOSWAMI
National President

दिनांक: 29/11/2012

(10)

भारतीय सन्त मत पार्टी

मुख्यालय : - बहु झोलरी रोड, गांव नाहड़, तह0 कोसली, जिला रेवाड़ी (हरि0)

सम्पर्क सूत्र : -09996708761

Website: www.bsmparty.in

Reg. no.:-

56/67/2010/PPS

राष्ट्रीय कार्यकारिणी की सूची

क्रमांक	नाम	पद	मोबाईल नं0
1	बिजेन्द्र गोस्वामी	राष्ट्रीय अध्यक्ष	09416329918
2	पाला राम कल्याण	राष्ट्रीय उपाध्यक्ष	09996708761
3	औमप्रकाश कल्याण	राष्ट्रीय महासचिव	09891143038
4	नरेन्द्र सिंह यादव	राष्ट्रीय सचिव	09802202000
5	बलवंत सिंह	राष्ट्रीय कोषाध्यक्ष	09992441824
6	रत्न सिंह दहिया	राष्ट्रीय प्रचार सचिव	09813798218

mijender

राष्ट्रीय अध्यक्ष

भारतीय संत मत पार्टी

बलवंत सिंह

राष्ट्रीय कोषाध्यक्ष

भारतीय संत मत पार्टी

भारतीय संत मत पार्टी

औमप्रकाश

राष्ट्रीय महासचिव





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To,
The BEJANDRA GOSWAMI
National President
BHARTIYA SANT MAT PARTY
Bahu Jholari Road, Vill & PO Nahar
Teh. Kusli, Distt Rewari, Haryana

We have audited the attached Balance Sheet of BHARTIYA SANT MAT PARTY, Bahu Jholari Road, Vill & PO Nahar, Teh. Kusli, Distt Rewari, Haryana (PAN NOT YET ALLOTTED) as at 31st March 2011 and the Income and Expenditure Account of the party, for the year ended on that date and its Branches. These financial statements are the responsibility of the management of the BHARTIYA SANT MAT PARTY. Our responsibility is to express an opinion on these financial statements based on our audit.

We conduct our audit in accordance with auditing standards generally accepted in India. Those standards required that we plan and perform the audit to obtain reasonable assurance examining on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall financial statement presentation. We believe that our audit provides a reasonable basis for our opinion.

Subject to the notes on account forming part of the Balance Sheet and Income & Expenditure Account we report as under:-

- i) We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
- ii) In our opinion, proper books of account have been kept by the above named Organization so far as appears from our examination of those books.
- iii) The Balance Sheet and the Income and Expenditure Account dealt with by this report are in agreement with the books of account
- iv) In our opinion and to the best of our information and according to explanations given to us, the said accounts give a true and fair view:-
 - a) In the case of the Balance Sheet, the State of affairs of the above named Political party as on 31st March 2011.
 - b) In case of Income and Expenditure Account, the excess of Income over Expenditure of the above named Political party for the year ending as on 31st March 2011.

New Delhi,
Date 23-03-2012

For S. Jetley & Co
Chartered Accountants



BHARTIYA SANT MAT PARTY

Bahu Jholari Road, Vill+Post- Nahar, Tahsil - Kosli, Distt. Rewari, Haryana -123303

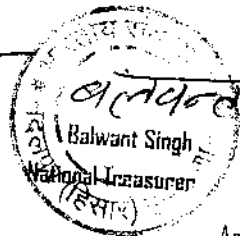
(195)

Balance Sheet as at 31st March 2011

PARTICULARS	Current Year Amount ₹	Previous Year Amount ₹
CORPS FUND		
<i>Reserves and Surplus</i>		
Opening Balance	1,376.00	1,121.00
Excess of Income over Expenditures	1121.00 255.00	NIL 1,121.00
Total	1,376.00	1,121.00

PARTICULARS	Current Year Amount ₹	Previous Year Amount ₹
Current Assets		
<i>Cash - in - hand & Bank Balance</i>		
Cash-in-hand	1,376.00	1,121.00
Total	1,376.00	1,121.00

for BHARTIYA SANT MAT PARTY



Place: Delhi
Date: 23/9/2012

Auditors Report
As per our seprate report of even date

for S. JETLEY & CO
Chartered Accountants



BHARTIYA SANT MAT PARTY

Babu Jhilara Road, Vill+Post- Nuhan, Tehsil- Kashi, Distt- Rewari, Haryana- 122010

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INCOME & EXPENDITURE ACCOUNT for the period ended on 31st March 2011

PARTICULARS	Current Year Amount ₹	Previous Year Amount ₹
INCOMES		
Donations and Voluntry Contributions		
Total Incomes	38,500.00	25,000.00
EXPENDITURES		
Conveyance Expenses		
Communication Expenses	1,270.00	1,040.00
General & Miscellaneous	860.00	125.00
Registration Fee	1,570.00	270.00
Bank Charges	-	10,000.00
Entertainment Expenses	-	30.00
Conferences, Meeting & Seminars	1,240.00	600.00
Office Rent	3,410.00	2,240.00
Postage & Courier Expenses	10,800.00	
Printing & Stationary	275.00	120.00
Travelling Expenses	4,260.00	4,950.00
Total Expenditure	14,560.00	4,200.00
	38,245.00	23,879.00

EXCESS OF INCOMES OVER EXPENDITURE (trf to Corps Fund) (A-B) 255.00

for BHARTIYA SANT MAT PARTY


Rajendra Goswami
President

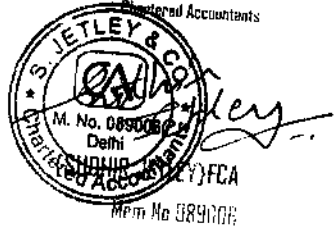

Anuraksh Kalyan
National General Secretary


Balwant Singh
National Treasurer

Place: Delhi
Date: 23/9/12

Auditor's Reports
As per our seprate report of even date

for S. JETLEY & CO


S. JETLEY & CO
Chartered Accountants
M. No. 089006
Delhi
(INDIAN JETLEY) FCA
Mem No 089006

Government of India



सत्यमेव जयते

INCOME-TAX DEPARTMENT
ACKNOWLEDGEMENT

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Received with thanks from **BHARTIYA SANT MAT PARTY** return of income and/or return of fringe benefits in Form No. ITR 7 for assessment year 2011-2012, having the following particulars.

Name BHARTIYA SANT MAT PARTY	PAN AABARS172E
Flat/Door/Block No BAHU JHOLARI ROAD	Name of Premises/Building/Village
Road/Street/Post Office THE KOSLI	Area/Locality VILL & Po NAHAR
Town/City/District DISTT REWARI	State HARYANA
Designation of Assessing Officer (Ward/Circle)	REWARI
Status Code 08/09	Original

1	Gross total income	1	NIL
2	Deductions under Chapter-VI-A	2	NIL
3	Total income	3	NIL
3a	Current Year Loss (if any)	3a	NIL
4	Net tax payable	4	NIL
5	Interest payable	5	NIL
6	Total tax and interest payable	6	NIL
7	Taxes Paid	7	NIL
a	Advance Tax	7a	NIL
b	TDS	7b	NIL
c	TCS	7c	NIL
d	Self Assessment Tax	7d	NIL
e	Total Taxes Paid (7a+7b+7c+7d)	7e	NIL
8	Tax Payable (6-7e)	8	NIL
9	Refund (7e-6)	9	NIL

Receipt No.
Date

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Signature of receiving official

SCHEDULE A. INCOME FROM HOUSE PROPERTY

In case of more than one house property, compute the income from each property on a separate sheet (to be attached to the return) and mention the aggregate figure against item no. 16.

1.	Number of sheet(s)	000	(in case of more than one property)	Sheet No.	000
2.	Address of the Property (Flat No./Door/House No., Premises, Road, Locality/Village, Town/ District, State/ Union territory in that order)				
	Pin				
3.	State whether the above-mentioned property is				
	<input checked="" type="checkbox"/> Self-occupied	<input type="checkbox"/> Or Let Out	<input type="checkbox"/> Or Unoccupied	(Please tick as applicable)	
4.	Built-up area (in square meters)	000	NIL	Area of land appurtenant (in square meters)	000 NIL
	Annual lettable value	000			NIL
5.	Annual lettable value/Actual rent received or receivable (whichever is higher)	000			NIL
6.	Less: Deduction claimed under section 23				
	a. Taxes actually paid to local authority				NIL
	b. Unrealised rent				NIL
	c.				NIL
7.	Total of 6 above	000			NIL
8.	Balance {(5-7)}	000			NIL
9.	Less: Deduction claimed under section 24				
	(a.) 30 % of annual value	000			
	(b.) Interest on capital borrowed	000			NIL
10.	Total of 9 above	000			NIL
11.	Balance {(8-10)}	000			NIL
12.	Unrealised rent received in the year under section 25A and/or 25AA	000			NIL
13.	(a) Amount of arrears of rent received in the year under section 25B	000			NIL
	(b) Less: Deduction Admissible under section 25B (30% of arrear rent received)	000			NIL
14.	Income chargeable under section 25B [13(a)-13(b)]	000			NIL
15.	Balance {(11+12+14)}	000			NIL
16.	Total of 15 (in case of more than one property, give total of all sheets)	000			NIL
17.	Income chargeable under the head "Income from house property" (16)	000			NIL

SCHEDULE B: PROFITS AND GAINS OF BUSINESS OR PROFESSION

(I) GENERAL

1.	Nature of business or profession: Manufacturing	000		Trading	000	
	Manufacturing-cum-trading	000		Services	000	
				Profession	000	
				Others	000	
2.	No. Of branches	0	Attach list with full address (es)			
3.	Method of accounting	000	Merchandise	<input checked="" type="checkbox"/>	Cash	<input type="checkbox"/>
4.	Is there any change in method of accounting?		Yes	<input type="checkbox"/>	No	<input checked="" type="checkbox"/>
5.	If yes, state the change					
6.	Method of valuation of stock					
	Raw Material:					
7.	Is there any change in stock valuation method?	Yes	<input type="checkbox"/>	No	<input checked="" type="checkbox"/>	
8.	If yes, state, the change					
9.	Are you liable to maintain accounts as per sec. 44AA?	Yes	<input type="checkbox"/>	No	<input checked="" type="checkbox"/>	
10.	Are you liable to tax audit u/s 44AB(a)/(b)?	Yes	<input type="checkbox"/>	No	<input checked="" type="checkbox"/>	
11.	Are you liable to tax audit u/s 44AB(c) read with section 44AD/44AE/44AF?	Yes	<input type="checkbox"/>	No	<input checked="" type="checkbox"/>	
12.	If answer to item 10 or 11 is yes, have you got the accounts Audited before the specified date?	Yes	<input type="checkbox"/>	No	<input checked="" type="checkbox"/>	
13.	If yes, whether audit report is furnished?	Yes	<input type="checkbox"/>	No	<input checked="" type="checkbox"/>	

If yes, give receipt No. and date of filling the same (also attach a copy)

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(II) COMPUTATION OF INCOME FROM BUSINESS OR PROFESSION OTHER THAN SPECULATION BUSINESS

(In case you have more than one business or profession and maintain separate books of account, attach separate sheet(s) giving computation for each such business or profession and show the aggregate figures against various items)

14. Net profit or loss as per consolidated profit and loss account	000	NIL
15. Add Adjustments on account of change in method of accounting and / or Valuation of stock For assesses having income covered under section 44AD / 44AE / 44AF:-	000	NIL
16. (i) Add/Deduct - Profit/loss of business(es) included in item 14 under section indicated below, if answer to any of item 9, 11, 12 or 13 above is 'No'		
(a) For section 44AD	000	NIL
(b) For section 44AE	000	NIL
(c) For section 44AF	000	NIL
Total	000	NIL
(ii) In case you were engaged in the business of civil construction or supply of Labour for civil construction mentioned in section 44AD:		
(a) Gross receipts	000	NIL
(b) Net profit @ 8% of gross receipt	000	NIL
(c) Add: Higher of the amounts mentioned in (i) (a) and (ii) (b) above	000	NIL
(iii) In case you owned not more than ten goods carriages and were Engaged in the business of plying, hiring or leasing of such carriages as Mentioned in section 44AE:		
	000	NIL

	No. of vehicles / carriages	No. of months during which owned		Deemed profit u/s 44AE
(a) heavy goods vehicle				
(b) other goods carriages				
			Total	NIL
(c) Add Higher of the amount mentioned in (i)(b) above and the amount determined above as deemed profit under section 44AE:			000	NIL
(iv) In case you were engaged in the business of retail trade, in any Goods or merchandise, the total turnover on account of which did not Exceed forty lakh rupees, as mentioned in section 44AF:				
(a) Total turnover on account of such business			000	NIL
(b) Deemed profit at rate of 5% of turnover			000	NIL
(c) Add: Higher of the amounts mentioned in 16 (i)(c) and 16 (iv)(b)			000	NIL

17. Deduct -Amount of exempt income included in item 14, being:				
(i) Share of income from firm(s) exempt under section 10(2A)			000	NIL
(ii) Share of income from AOP/BOP			000	NIL
(iii) Any other income exempt from tax (specify the section)			000	NIL

18. Is section 10A/10B/10C applicable?		Yes	<input type="checkbox"/>	No	<input type="checkbox"/>
If 'yes', have you opted out by filing declaration prescribed under section 10A(8)/10B(8)/10C(6)		Yes	<input type="checkbox"/>	No	<input type="checkbox"/>
If 'no', furnish the following information -					

Section	Year	Amount claimed deductible/not includible in total income
10A		NIL
10B		NIL
10BA		NIL
10AA		NIL

Deduct: Amount as per item 18 above		000	NIL
19. Add Incomes specified in section 28(ii) to 28(vi) not included in item 14		000	NIL
20. Add Deemed income not included in item 14 u/s 33AB, 33ABA, 35AB, etc.			

1	Section	Amount	
2	Section	Amount	
3	Section	Amount	

Total	000	NIL
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21. <i>Deduct</i> : Allowances u/s 35A, 35AB, 35ABB, etc.		
<i>Section</i>	<i>Year No.</i>	<i>Installment</i>
		<i>Amount debited in A/c</i>
		<i>Amount allowable</i>
Total	000	NIL

22. <i>Add</i> : Adjustments on account of profit includible under section 44B, 44BB and 44BBA	000	NIL
--	-----	-----

23. <i>Add/deduct</i> : Adjustments in accordance with sections 28 to 44DA, if any necessary		
--	--	--

Sr. No.	<i>Under Section</i>	<i>Amount</i>

Total	000	NIL
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24. <i>Add/deduct</i> : Adjustments on account of current depreciation Debited in books of account, and allowable as per the Act	000	NIL
--	-----	-----

5. <i>Add/deduct</i> : Adjustments on account of scientific research Expenses under section 35 (I) (iv)	000	NIL
---	-----	-----

26. (i) Profits and gains of business or Profession other than Speculation Business	000	NIL
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(ii) Profits and gains from the transactions chargeable to Securities transaction tax included in (i) above	000	NIL
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(III) COMPUTATION OF INCOME FROM SPECULATION BUSINESS

27. Speculation profit/loss	000	NIL
28. <i>Add/deduct</i> : Net statutory adjustments	000	NIL
29. Profit and gains from speculation business	000	NIL
30. <i>Deduct</i> : Brought forward speculation loss, if any	000	NIL
31. Net profit and gains from speculation business	000	NIL
32. Income chargeable under the head profit and gains [26(i)+31] [negative figure in item 31 not to be considered]	599	NIL

(IV) COMPUTATION OF INCOME CHARGEABLE TO TAX U/S 11(4)

33. Income as shown in the account of the business undertaking (refer sec.11(4))	000	NIL
34. Income chargeable to tax under section 11(4) (32)-(33)	000	NIL

SCHEDULE C: CAPITAL GAINS

Separate sheets may be used and attached to the return in case of more than one short-term/long-term asset. The aggregate figures may be shown against item No.12.

A. Short-term Asset

B. Long-term Asset

1. Number of sheets	000		(in case of more than one asset only)	000	
2. Particulars of asset transferred	000	N.A		000	N.A
3. Date of Acquisition (DD-MM-YYYY)	000	N.A		000	N.A
4. Date of transfer (DD-MM-YYYY)	000	N.A		000	N.A
5. Mode of transfer	000	N.A		000	N.A
6. Full value consideration Accrued or received	000	NIL		000	NIL
7. Deductions u/s 48					
(i) Cost of acquisition	000	NIL		000	NIL
(ii) Cost of improvement	000	NIL		000	NIL
(iii) Expenditure on transfer	000	NIL		000	NIL
8. Total of 7 above	000	NIL		000	NIL
9. Balance[(6-8)]	000	NIL		000	NIL
10. Exemption under section 11(A)	000	NIL		000	NIL
11. Balance (9-10) [Please specify Short-term u/s 11A/others]	000	NIL		000	NIL

(20)

12. Total of II (in case of more than one short/long term Asset, give total of all sheets)	000	NIL	000	NIL
13. Deemed short term capital gain on depreciable assets (sec. 50)	000		000	NIL
14. Income chargeable under the head "Capital gains"				
A. Short Term [(12)+(13)]	000	NIL	000	NIL
B. Long-Term (12)				
C. Short-term under section IIIA included in 14A	000	NIL	000	NIL
D. Short-Term (Others)(14A-14C)				

SCHEDULE D: INCOME FROM OTHER SOURCES

1. Income other than from owning race horse(s)		
(a) Dividends	000	NIL
(b) Interest	000	NIL
(c) Rental income from machinery, plants, buildings, etc	000	NIL
(d) Voluntary contributions/ donations including donation for the corpus	000	38500.00
(e) Others	000	NIL
Other		
2. Total of 1 above		NIL
3. Deductions under section 57:	000	38500.00
(a) Depreciation		
(b)		NIL
(c) Expenses		NIL
4. Total of 3 above		38245.00
5. Balance [(2)-(4)]	000	NIL
6. (a) Income from owning and maintaining race horses	000	255.00
(b) Expenses / Deduction under section 57	000	NIL
7. Balance income from owning and maintaining race horse(s) 6(a) - 6(b)	000	NIL
8. Winning from lotteries, crossword puzzles, races, etc. (see section 11588)	000	NIL
9. Income chargeable under the head "Income from other sources" [(5)+(7)+(8)]	000	255.00
[Negative figure, if any, in item 7 shall not be considered here]		

SCHEDULE E: STATEMENT OF SET-OFF OF CURRENT YEAR'S LOSSES UNDER SECTION 71

Fill in this schedule only if there is loss from any of the following sources for set-off against income from any other source; else, write N.A

1. Amount of loss arising from house property [See item A-17]	0000	NIL
2. Amount of loss from Business (excluding speculation loss) [See item B-26]	0000	NIL
3. Amount of loss from other sources (excluding loss from race horses) [see item D-5]	0000	NIL

S. No.	Head/source of income	Income of previous year	House property loss of the previous year set off *	Business loss (other than speculation loss) of the previous year set off *	Other sources loss (other than loss from owning race horses) of the previous year set off *	Current year's income remaining after set-off
Loss to be adjusted		(i)	(ii)	(iii)	(iv)	(v)
1.	House Property	NIL	NIL	NIL	NIL	NIL
2.	Business (including speculation profit)	NIL	NIL	NIL	NIL	NIL
3.	Short-term capital gain	NIL	NIL	NIL	NIL	NIL
4.	Long-term capital gain	NIL	NIL	NIL	NIL	NIL
5.	Other sources (including profit from owning race horses but excluding winnings from lottery)	NIL	NIL	NIL	NIL	NIL
					0000	NIL

Under column (i), write only the positive incomes from the heads/sources of income mentioned in rows (1) to (5).
 * Under columns (ii), (iii) and (iv) write the appropriate amount of loss against the head/ source of income with which it is set-off

SCHEDULE F: STATEMENT OF TOTAL INCOME

1.	A. Income from house property [Sch.A-17 or E.1.(v)]	000	NIL
	B. As per books of account -Profit and gains of business and profession [Sch. B-33 or E.2.(v)]	000	NIL
	C. Capital gains		
	(i) Short-term under section 111A [Sch.C.14C]	000	NIL
	(ii) Short-term (others)[Sch.C.14D]	000	NIL
	(iii) Long-term [Sch.C.14B]	000	NIL
2.	D. Income from other sources [Sch. D.9 or E.5.(v)]	000	NIL
3.	Total [(A to D)], i.e. Gross Income	000	38500.00
	Deduct:	000	38500.00
	(i) Amount applied to charitable or religious purposes in India during the previous year	000	NIL
	(ii) Amount deemed to have been applied to charitable or religious purposes in India during the previous year-clause (2) of the Explanation of section 11(1)	000	NIL
	(iii) Amount accumulated or set apart/finally set apart for application to charitable or religious purposes to the extent it does not exceed 15 per cent of income derived from property held in trust wholly or in part only for such purposes under 11(1)(a)	000	NIL
	(iv) Amount eligible for exemption under section 11(1)(c)	000	NIL
	(v) Amount eligible for exemption under section 11(1)(d)	000	NIL
	(vi) Amount in addition to the amount referred to in (iii) above accumulated or set apart for specified purposes if all the conditions in sec. 11(2) are fulfilled.	000	NIL
	(vii) Income claimed exempt under section 10(...). Specify clause/sub-clause	000	NIL
	(viii) Income claimed/exempted under section 13A in case of a political party (also fill schedule LA)	000	NIL
	(ix) Total of [(i) to (viii)]	000	38500.00
4.	Add:	000	38500.00
	(i) Income chargeable under section 11(1B)	000	NIL
	(ii) Income chargeable under section 11(3)	000	NIL
	(iii) Income in respect of which exemption under section 11 is not available by reason of provisions of section 13	000	NIL
	(iv) Income chargeable under section 12 (2)	000	NIL
	(v) Total [(i)+(ii)+(iii)+(iv)]	000	NIL
5.	Add: Income from profit and gains of business or profession chargeable to tax Under Section 11(4) [Sch. B-34]	000	NIL
6.	Gross Total Income [(2)-(3)+(4)+(5)]	000	NIL
7.	Deduction under Chapter VIA	000	NIL
8.	Total Income [(6)-(7)]	000	NIL
9.	Net Agricultural Income for rate purpose	000	NIL

10. Income included in item 8 above chargeable at special rates/maximum marginal rates				
Nature of Income	Section under which chargeable	Amount of Income	Rate of Tax	Amount of Tax
Capital Gain	112	NIL	10%	NIL
Capital Gain	112	NIL	20%	NIL
Capital Gain	111A	NIL	15%	NIL
Anonymous Donation	115BBC	NIL	30%	NIL
Casual Income	115BB	NIL	30%	NIL
Sec13	164(2)/(3)	NIL	30%	NIL

11.	Total income chargeable at Normal Rates	000	NIL
12.	Total income chargeable at Special Rates	000	NIL
13.	Anonymous donations to be taxed under section 115BBC @ 30%	000	0
14.	Total income chargeable at Maximum Marginal Rates	000	NIL

(25)

SCHEDULE G: Statement of taxes on total income

1.	Tax on total Income	000	NIL
	(a) At special rates	000	NIL
	(b) At normal rates	000	NIL
	(c) At maximum marginal rate	000	NIL
	(d) Under section 115BBC	000	NIL
2.	Tax on total Income [(a)+(b)+(c)+(d)]	000	NIL
3.	Tax payable under section 115JB(Sch.J-6)	000	NIL
4.	Higher of 2 and 3	000	NIL
5.	Credit under section 115JAA of Tax paid in earlier years (Sch.JA-4)	000	NIL
6.	Tax payable after Credit under section 115JAA [(4)-(5)]	000	NIL
7.	Surcharge (on (6) above)	000	NIL
8.	Tax + Surcharge [(6)+(7)]	000	NIL
9.	Education, including secondary and higher education cess (on (8) above)	000	NIL
10.	Tax + Surcharge + Education cess [(8)+(9)]	000	NIL
11.	Add: Interest for:	000	NIL
	(a) Late filing of return under section 234A	000	NIL
	(b) Default in payment of advance tax under section 234B	000	NIL
	(c) Deferment of advance tax under section 234C	000	NIL
12.	Total of items 11 above	000	NIL
13.	Total tax and interest payable [(10) + (12)]	000	NIL

14. Prepaid Taxes		A. Advance Tax			
Name of the Bank Branch		BSR Code of Bank Branch (7 - Digits)	Date of deposit DD/MM/YYYY	Serial no. of challan	Amount (Rs.)
Date of installment	Up to 15/9	16/9 to 15/12	16/12 to 15/03	16/3 to 31/03	Total
Amount	000	000	000	000	000
B. Tax Deducted/Collected at source: [Attach certificate(s)] :					NIL
					NIL
Total of [(1) to (3)]					000

C. Tax on Self-Assessment		Total of [(1) to (3)]			
Name of the Branch		BSR Code of Bank Branch (7 Digit)	Date of deposit (DDMMYY)	Serial no. of challan	Amount (Rs.)
Total self-assessment tax paid					NIL
(D) Other prepaid taxes, if any (Please specify and attach proof)					NIL
Total [(14(A)+(14(B)+(14(C) + (14(D))					NIL
15. Tax and interest payable [(13)-(15)]					NIL
16. Refund due, if any [(15)-(13)]					NIL

SCHEDULE H. GENERAL INFORMATION

1. In case of change in address, please furnish new address (tick):

A. Residence No Change Or B. Office

Flat/Door/Block No.	
Name of Premises/Building/Village	
Road/Street/Lane/Post Office	
Area/Locality/Taluka/Sub-division	
Town/City/District	
State/Union Territory	
PIN	